

**Annex VI – Declaration and Undertaking by Director**

**(Para 82(2), 84(6))**

Name of CIC: \_\_\_\_\_

<b>Declaration and Undertaking by Director (with enclosures as appropriate as on _____)</b>	
<b>I.</b>	<b>Personal details of director</b>
a.	Full name
b.	Date of Birth
c.	Educational Qualifications
d.	Relevant Background and Experience
e.	Permanent Address
f.	Present Address
g.	E-mail Address / Telephone Number
h.	Permanent Account Number under the Income Tax Act and name and address of Income Tax Circle
i.	Relevant knowledge and experience
j.	Any other information relevant to Directorship of the CIC
<b>II</b>	<b>Relevant Relationships of director</b>
a.	List of Relatives if any who are connected with the CIC (Refer section 6 and Schedule 1A of the Companies Act, 1956 and corresponding provisions of New Companies Act, 2013)
b.	List of entities if any in which he/she is considered as being interested (Refer section 299(3)(a) and section 300 of the Companies Act, 1956 and corresponding provisions of New Companies Act, 2013)
c.	List of entities in which he/she is considered as holding substantial interest within the meaning of prudential norms as prescribed in these Directions.
d.	Name of NBFC in which he/she is or has been a member of the board (giving details of period during which such office was held)

	e. Fund and non-fund facilities, if any, presently availed of by him/her and/or by entities listed in II (b) and (c) above	
	from the CIC	
	f. Cases, if any, where the director or entities listed in II (b) and (c) above are in default or have been in default in the past in respect of credit facilities obtained from the CIC or any other NBFC / bank.	
<b>III</b>	<b>Records of professional achievements</b>	
	a. Relevant professional achievements	
<b>IV.</b>	<b>Proceedings, if any, against the director</b>	
	a. If the director is a member of a professional association/body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him/her or whether he/she has been banned from entry into any profession/ occupation at any time.	
	b. Details of prosecution, if any, pending or commenced or resulting in conviction in the past against the director and/or against any of the entities listed in II (b) and (c) above for violation of economic laws and regulations	
	c. Details of criminal prosecution, if any, pending or commenced or resulting in conviction in the last five years against the director	
	d. Whether the director attracts any of the disqualifications envisaged under section 274 of the Companies Act 1956 and corresponding provisions of New Companies Act, 2013?	
	e. Has the director or any of the entities at II (b) and (c) above been subject to any investigation at the instance of Government department or agency?	

	f. Has the director at any time been found guilty of violation of rules/regulations/ legislative requirements by customs/ excise /income tax/foreign exchange /other revenue authorities, if so give particulars	
	g. Whether the director has at any time come to the adverse notice of a regulator such as SEBI, IRDA, MCA.	
	<b>(Though it shall not be necessary for a candidate to mention in the column about orders and findings</b>	
	<b>made by the regulators which have been later on reversed/set aside in to, it would be necessary to make a mention of the same, in case the reversal/setting aside is on technical reasons like limitation or lack of jurisdiction, etc and not on merit, If the order of the regulator is temporarily stayed and the appellate/ court proceedings are pending, the same also should be mentioned.)</b>	
V.	<b>Any other explanation / information in regard to items I to III and other information considered relevant for judging fit and proper</b>	
<b>Undertaking</b>		
	I confirm that the above information is to the best of my knowledge and belief true and complete. I undertake to keep the CIC fully informed, as soon as possible, of all events which take place subsequent to my appointment which are relevant to the information provided above.	
	I also undertake to execute the deed of covenant required to be executed by all directors of the NBFC.	
	Place :	Signature
	Date :	
VI.	<b>Remarks of Chairman of Nomination and Remuneration Committee*/Board of Directors of CIC</b>	
	Place :	Signature
	Date:	

\* Nomination Committee for Government owned CICs